

O.A. NO. 988/04

01.03.2005

HON. MR. JUSTICE S.R. SINGH, V.C.

HON. MR. S. C. CHAUBE, A.M.

None for the applicant. Heard Sri Manoj Kumar, learned counsel for the respondents.

This O.A. has been instituted by the Institute Joint Staff Council, Indian Grassland and Fodder Research Institute through its alleged Secretary (Staff side), Rajendra Kumar, Gwalior Road, Jhansi who himself is the applicant No.2.

By impugned order dated 6.7.2004, the representation preferred on behalf of the applicants has been considered and rejected in compliance of the order passed in O.A. No.1091/03. There is none to press the application. Shri Manoj Kumar, learned counsel representing the Respondents states that the term of Shri Rajendra Kumar as Secretary, Staff side expired in 2004 and he is not entitled to represent the Institute Joint Staff Council. As pointed out by the office, no ^{new} resolution has been filed authorizing Shri Rajendra Kumar to institute the O.A. on behalf of the Staff council. The office objection has not been removed despite opportunity given to the applicant. In the circumstances, therefore, the O.A. is dismissed in default and for non-prosecution.

Manohar

A.M.

RCG

V.C.

Asthana/

copy of order
given
M. 309
10.3.09